

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

STARRED QUESTION NO:413
ANSWERED ON:25.08.2010
PENDING CASES WITH CBI
Lingam Shri P.;Yadav Shri M. Anjan Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of cases pending for investigation with the Central Bureau of Investigation (CBI) at present;
- (b) the number of cases disposed of by CBI during the last three years, State-wise;
- (c) the number of people found guilty in these cases;
- (d) the number of persons acquitted alongwith the reasons for acquitting them; and
- (e) the reasons for pendency of cases and the steps taken for their early disposal?

Answer

MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF SCIENCE and TECHNOLOGY; MINISTER OF THE STATE (Independent Charge) IN THE MINISTRY OF EARTH SCIENCE; MINISTER OF THE STATE IN THE PRIME'S MINISTER OFFICE; MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND MINISTER OF THE STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 413 FOR 25.8.2010

(a): As on 31.7.2010, 1021 cases are pending with CBI for investigation.

(b): CBI investigates cases with inter-state and transnational ramifications. Therefore details are not maintained State wise. The number of cases disposed of by CBI for the last three years is as below:

Sl.No. Details of cases 2008 2009 2010 (till 31.7.2010)

1. Cases registered 991 1119 648

2. Cases disposed from 1127 1127 615
investigation

3. Cases under 1005 988 1021
investigation
at the end of
the year

4. Disposal from trial 642 719 381

(c) & (d): The accused can be pronounced guilty or otherwise only after the completion of trial in Courts. The number of persons

acquitted and convicted is part of the individual case record and such data is not maintained centrally. During the last three years, the details of cases disposed of from trial are as follows:

S. No.	Year	Cases disposed of from trial in acquittal	Cases ended in Conviction otherwise	Cases ended	Cases Discharged	Cases disposed
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1	2008	642	382	166	29	65
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2	2009	719	435	212	28	44
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3	2010 (till 31.7.2010)	381	257	87	5	32
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The reasons for acquittal, inter alia, are hostility of witnesses, non-availability of witnesses due to change of addresses or death, non-traceable or misplaced documents in old cases, and on the basis of appreciation of evidence by the Courts.

(e): The registration, investigation and disposal of cases is a continuous process. However, the main reasons for pendency of cases are, inter alia, complicated nature of cases taken up by CBI, time taken in collection and scrutiny of voluminous documents, examination of large number of witnesses, scientific and forensic examination of exhibits, obtaining expert legal advice and stay of investigation by Courts.

Government has taken several steps to reduce the pendency. These steps, inter-alia, include implementation of information technology tools and services for speedier documentation and communication; modernization of laboratories and facilities for scientific examination; improvement of training infrastructure to enhance the skills for investigation; delegation of enhanced administrative and financial powers to improve efficiency and decision making; and grant of one time relaxation for filling up deputationist posts of SPs/Dy. SPs by way of promotion.

In order to facilitate speedy trial of cases investigated by the CBI, the Government has decided to set up 71 additional Special Courts, approved 284 posts of Prosecuting Officers with supporting staff and notified a new scheme for engaging Law Officers on contract basis for a period up to five years.